

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA 2110/97

New Delhi this the 10th day of December, 1997.

Hon'ble Shri S.R. Adige, Vice Chairman(A)
Hon'ble Smt. Lakshmi Swaminathan, Member(J)

Shri Kapildeo Prasad,
S/O Janak Prasad,
resident of Village Uttampur Malpur,
P.O. Khusroopur, P.S. Khusroopur,
District Patna.

..Applicant

(None for the applicant)

Vs

1. The Union of India,
Through the Chairman,
CAT, Principal Bench,
Faridkot House, New Delhi
2. Vice Chairman,
Central Administrative Tribunal,
Patna Bench, S.K. Nagar,
Patna.
3. Registrar,
Central Administrative Tribunal,
Patna Bench, S.K. Nagar, Patna
4. Deputy Registrar,
Central Administrative Tribunal,
Patna Bench, S.K. Nagar, Patna.
5. Baidyanath Jha, father's name not known
to the applicant, at present Peon,
Central Administrative Tribunal,
Patna Bench, S.K. Nagar, Patna.
6. Sanjeev Kumar Singh, father's name not
known to the applicant, at present peon,
Central Administrative Tribunal, Patna
Bench, S.K. Nagar, Patna
7. Alok Kumar Singh, father's name not known
to the applicant, at present Peon,
Central Administrative Tribunal, Patna Bench,
S.K. Nagar, Patna

..Respondents

(By Advocate Shri N.S. Mehta)

O R D E R (ORAL)

(Hon'ble Shri S.R. Adige, Vice Chairman(A))

The applicant impugns the respondents order
dated 7.12.1993 terminating his services and seeks

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appointment as Peon against one of the available posts.

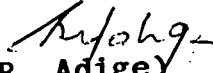
2. None appeared for the applicant when the case was called out. Shri N.S.Mehta appeared for the respondents and has been heard.

3. Applicant was appointed as Casual labourer from 1.9.92, and was disengaged from 1.12.1992. Thereafter he was again engaged as casual labourer from 5/6.3.93 and was continued till 7.12.1993, on which date he again disengaged. The applicant has not disputed these facts in his rejoinder.

4. We dispose of this OA with a direction that in the event that the respondents (CAT, Patna Bench) are going to engage casual labourers in the future, they should consider the ^{Case 1} ~~costs~~ of the applicant in accordance with the rules.

5. OA stands disposed of as above. No costs.


(Smt. Lakshmi Swaminathan)
Member (J)


(S.R. Adige)
Vice Chairman (A)

S.K.